## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 336/MP/2024

Subject : Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read

with Article 36.4.1 of the PSA dated 31.12.2021 executed between the Petitioner and AP Discoms for recovery of amounts wrongfully deducted/ withheld from the monthly energy invoices for the period of February

2023 to April 2024 issued by the Petitioner, along with interest.

Petitioner : SEIL Energy India Limited

Respondents : APPCC and 3 others

Date of Hearing: 28.4.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present: Shri Yashaswi Kant, Advocate, SEIL

Ms. Priyanka Vyas. Advocate. SEIL Ms. Garima Adalkha, Advocate, SEIL

## **Record of Proceedings**

At the outset, the proxy counsel for the Petitioner requested a short adjournment on the ground that arguing counsel was occupied in a matter before the APTEL. However, the learned counsel for the Respondent, AP discoms, sought permission to file the additional information (methodology and calculations) sought vide ROP for the hearing dated 2.4.2025, which was accepted by the Commission. Accordingly, based on the consent of the parties, the hearing of the matter was adjourned.

- 2. However, as the additional information (sought vide para 2 of the ROP for the hearing dated 2.4.2025), filed by the Petitioner in Excel files could not be opened / not readable, the Petitioner is directed to file a readable copy of the same. The aforesaid information shall be filed by the parties, after serving a copy to the other, on or before **8.5.2025**.
- 3. The Petition will be listed for hearing on **15.5.2025**

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)